

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 294/2016

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

COMMISSIONER OF INCOME TAX, GHAZIABAD AND ORS.
(with appln. (s) for directions)

Respondent(s)

WITH

C.A. No. 295/2016

(With (With appln.(s) for directions and appln.(s) for directions
and)

Date : 24/08/2016 These appeals were called on for hearing today.

For Appellant(s) Ms. Punya Garg,Adv.
Mr. Sunil Kumar Jain,Adv.

For Respondent(s) Ms./Mr. Atanu Saikia,Adv.
Mrs. Anil Katiyar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant has failed to file the spare copies despite opportunities hence NLPA could not be issued. However, I am inclined to grant four more weeks time subject to the condition that he takes steps and deposits a sum of Rs. 1000/- in the Supreme Court Employees Mutual Welfare Fund as cost. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, issue notice.

List again on 4.10.2016.

(M V RAMESH)
Registrar